N O T I C E

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which has come into effect from 06.06.2022 (Partially modified w.e.f. 10.06.2022, 13.06.2022 and 14.06.2022, 20.06.2022, 27.06.2022, 18.07.2022), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Tuesday, 19th July 2022 :**

Sr. No	Sitting	Assignment	Assignment
1	The Hon'ble Shri. Justice **G. S. KULKARNI** **(Court Room No. 37)** **Commercial Division**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: **(A) Arbitration matters.**	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : **(A) Matters under Part-I and Part-II of the Arbitration and Conciliation Act, 1996, irrespective of years and Applications under Sections 9 and 11 of the Arbitration and Conciliation Act, 1996.**
2	The Hon'ble Shri. Justice **B.P. COLABAWALLA** **(Court Room No. 2)** **Commercial Division**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Chamber work and all applications of miscellaneous nature including execution applications and leave petitions under Clause XII of Letters Patent. (B) Suits up to the year 2016. (C) Adoption, Custody and Guardianship matters and Matters arising out of the Guardians And Wards Act and Juvenile Justice Act. (D) Administration Suits and Partition Suits. (E) Insolvency matters. **(F) Commercial Disputes of value of Rupees 100 Crores or more.**
3	The Hon'ble Smt. Justice **ANUJA PRABHUDESSAI** **(Court Room No. 10)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : **(A) First Appeals of even years.** **(B) Appeals from Order of even years.**	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions under Maharashtra Land Revenue Code and Maharashtra Stamp Act.

4	The Hon'ble Shri Justice **RIYAZ I. CHAGLA** **(Court Room no.16-B)** **Commercial Division**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Suits from the year 2017 and onwards. (B) All Intellectual Property Matters. (C) All Commercial Misc. Petitions (IPR). (D) Testamentary Matters. (E) Matters pertaining to Land Acquisition. (F) Civil matters of Single Judge not specifically assigned to other Courts.
5	The Hon'ble Shri Justice **PRITHVIRAJ K. CHAVAN** **(Court Room No. 27)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Anticipatory Bail Application and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Districts except Greater Mumbai and Thane District (including Palghar). (B) Applications for leave to prefer Appeal of even years.	**ORIGINAL SIDE** ----
6	The Hon'ble Shri Justice **S. M. MODAK** **(Court Room No. 21)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : **(A) Second Appeals**	**ORIGINAL SIDE** -----
7	The Hon'ble Shri. Justice **N. J. JAMADAR** **(Court Room No. 31)** **Commercial Division**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Admiralty Suits and all applications therein. (B) Company Petitions and Applications (Company matters including Appeals against orders of Company Law Board). (C) Appeals under the Companies Act, except part-heard matters of Other Courts. (D) Official Liquidator's reports (not assigned to any Other Court), misfeasance summons, complaints under the Companies Act.

			(E) Summary Suits and Undefended Suits. (F) Matters under Parsi Marriage and Divorce Act and other Matrimonial Suits and matters arising therein. **AND** **SPECIAL COURT MATTERS BE TAKEN UP ON FRIDAY**
8	The Hon'ble Shri Justice **MILIND N. JADHAV** **(Court Room No. 16 Annex)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : **(A) First Appeals of odd years.** **(B) Appeals from Order of odd years.**	**ORIGINAL SIDE** ----
9	The Hon'ble Shri Justice **M.G. SEWLIKAR** **(Court Room No. 17 Annex)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Conviction Appeals as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein. (B) Conviction Appeals as well as connected Appeals against Acquittal and Appeals for enhancement of sentence wherein accused is on bail and connected Appeals arising out of same judgment and all Applications therein. (C) Criminal Appeals against Acquittal (except those assigned to other Court). (D) Regular Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Regular Bail matters, up to the year 2018 (except those assigned to other Courts). (E) Criminal Applications and Criminal Writ Petitions in relation to crime against Women and Children up to the year 2016. (F) Criminal Applications and Criminal Writ Petitions in relation to crime under Prevention of Corruption Act up to the year 2016.	**ORIGINAL SIDE** ----

NOTE-I

In the event of non-availability of Court as also in the event of Court passing an order for not placing the matter :

i) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice Nitin W. Sambre** is allowed before the Court presided over by the **Hon'ble Smt. Justice Anuja Prabhudessai** and vice versa.

ii) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice Bharati H. Dangre** is allowed before the Court presided over by the **Hon'ble Shri. Justice Prithviraj K. Chavan** and vice versa.

iii) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice N. J. Jamadar** is allowed before the Court presided over by the **Hon'ble Shri. Justice Riyaz I. Chagla** and vice versa.

iv) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice Milind N. Jadhav** is allowed before the Court presided over by the **Hon'ble Shri. Justice M. G. Sewlikar** and vice versa.

NOTE-II

i) All the commercial disputes of the value of Rs. 100 Crores or more will be taken up by the Court presided over by the **Hon'ble Shri. Justice B. P. Colabawalla** and the category of matters involving commercial disputes below Rs. 100 Crore will be taken up by the respective Courts taking up the respective assignment.

Dated this the 18th day of July 2022

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.